

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 512/TT/2019

Date:3.3.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval for trueing up transmission tariff for tariff period 2014-19 and determination of transmission tariff for tariff period 2019-24 for **Asset-I:**400kV Transmission Line for Swapping of Kahalgaon # 1 bay with Sasaram # 1 bay at Biharsharif Sub-station **Asset-II:** 400kV Transmission Line for Swapping of Purnea (1&2) Bays with Sasaram bays (3&4) at Biharsharif Sub-station **Asset-III:** Split Bus arrangement with tie line breaker for 400 kV Biharsharif S/S**Asset-IV:** Split Bus Arrangement at Durgapur Substation **Asset-V:** Split Bus Arrangement at Maithon Sub-station under %Split Bus arrangement for various substation in Eastern Region+.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 12.3.2020:-

a) In response to the RoP dated 12.9.2019 in Petition No. 244/TT/2019, Auditor Certificate was submitted with details such as tariff income, non-tariff Income, tax liability, interest u/s 234 of IT Act, 1961 and effective tax rate. In respect of interest u/s 234 of IT Act, 1961, provide break-up of the interest categorized under delay in deposit, deferment in deposit, short deposit or default in deposit, if any, certified by Auditor.

b) Information w.r.t. true-up of 2014-19 period and determination of transmission tariff of 2019-24 period:

2014-19 period

- i) Capital Cost as on COD for all the five assets are different from the Capital Cost as on COD approved by the Commission in the orders dated 4.2.2019 and 29.4.2016 in Petition No.49/TT/2018 and Petition No136/TT/2015 respectively. Reasons for the same along with detailed computation be provided.
- ii) Initial spares discharged after COD (as per submission on affidavit dated 31.7.2017) for Assets I, II, III has not been subtracted from Capital Cost as on COD as considered in the order dated 4.2.2019 in Petition No. 49/TT/2018.

Reasons for the same along with detailed computation be provided.

- iii) Auditor Certificate is based on the PGCIL accounts (which are on accrual basis) and nowhere it is mentioned that the same is based on Actual Cash Outflow. As per petition, it has been mentioned that Auditor Certificate is as per actual cash out flow. Explain the reasons for the same.
- iv) As per affidavit dated 25.04.2016 submitted for Asset IV and Asset V (in Petition No.136/TT/2015), IEDC for Asset IV and Asset V was 8.12 lakh and 18.98 lakh respectively, which has been revised to 2.7 lakh and 4.36 lakh respectively in the instant petition. Reasons for the same along with supporting documents.
- v) Completed cost for Asset II (after disallowance of 18.76 lakh) as per submission is 4242.53 lakh while as per auditor certificate provided is 4242.46 lakh. Reasons for variation be provided.
- vi) As per the earlier submission, Additional Capitalisation proposed was on account of balance/retention payment. It is observed from the petition that Additional Capital expenditure for Asset IV is 73.15 lakh towards Balance Work, while for Asset V is 40.52 lakh. Reasons for variation be explained along with supporting documents, as additional capitalisation was earlier proposed on account of balance/retention payment.
- v) Undertaking on affidavit that actual equity infused for the additional capitalisation during 2014-19 is not less than 30% for the given transmission asset(s)

2019-24 period

- vi) Confirmation as to whether there is any further Additional Capitalisation expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond the claimed in the instant petition.

Forms

- vii) Form-5 (Element Wise Break Up of Project/Asset/Element cost of Transmission System
- viii) Flow of liabilities statement as per enclosed Annexure-I(B).
- ix) Form-13 (Break up of Initial Spares)

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Annexure - I (B)

Liability Flow Statement

Name of Petitioner

Project Name

Asset No.	Party	Particulars [#]	Year of Actual Capitalisation	Original Liability as on COD	Outstanding Liability as on COD	Discharge						Reversal						Additional Liability Recognized *						Outstanding Liability as on 31.3.2019
						2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	
Asset - 1	Party - A										-						-						-	-
Asset - 1	Party - B										-						-						-	-

[#] TL/SS/Communication Systems etc.

*Works deferred for execution, contract amendment - please specify

Additional Capitalisation - 2014-19

Asset No.	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)
Asset - 1	-	-	-	-	-	-

This table is for computation that should match with Add Cap as per Petition for each Asset

Asset No.	Party	Particulars [#]	Year of Actual Capitalisation	Original Liability as on COD	Outstanding Liability as on 31.3.2019	Discharge						Reversal						Additional Liability Recognized *						Outstanding Liability projected as on 31.3.2024
						2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	
Asset - 1	Party - A				-						-						-						-	-
Asset - 1	Party - B				-						-						-						-	-

[#] TL/SS/Communication Systems etc.

*Works deferred for execution, contract amendment - please specify

Additional Capitalisation - 2019-24

Asset No.	2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)
Asset - 1	-	-	-	-	-	-

This table is for computation that should match with Add Cap as per Petition for each Asset